

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT III**

**Item No.114**

IB- 3456/(ND)/2019

**IN THE MATTER OF:**

Kareva Mktg. Gmbh

Vs.

Universal Performance Chemicals (P) Ltd

...**OPERATIONAL CREDITOR**

... **CORPORATE DEBTOR**

**SECTION**

**U/s 9 IBC code 2016**

**Order delivered on 14.07.2021**

**CORAM:**

**SHRI P.S.N. PRASAD**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Mr. Shohit Chaudhry for the Operational Creditor

For the Respondent :

**ORDER**

Heard the submissions made by the Counsels for both the parties. This Tribunal believes that reconciliation of the outstanding dues will automatically adjudicate the matter. Therefore, both the Counsels may coordinate with their clients and conduct a Video conference for reconciliation of the position and report the status of the reconciliation after one month to this Tribunal.

Post the matter to 06.9.2021.



**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**



**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**

Surjit